

No. 7/15/2015-DRT
Government of India
Ministry of Finance
Department of Financial Services

.....

New Delhi, dated 24th October, 2016

NOTIFICATION

In exercise of the powers conferred by Sub Section (1) of Section 4 read with Section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, (51 of 1993), the Central Government hereby appoints the following as Presiding Officers in Debts Recovery Tribunals and date mentioned against their names for a period of five years or till they attain the age of 62 years or till further orders, whichever is the earliest:

S. No.	Name (Shri/Smt.)	Name of the DRT	Date of assumption of charge
1	Ch. Vijay Mohan	DRT, Nagpur	20-10-2016 (A.N.)
2	Duppala Vasudeva Rao	DRT, Vishakhapatnam	22-10-2016 (F.N.)

(VVS Kharayat)
Under Secretary to the Government of India
Tel. No. 2374 8769

The Manager
Govt. of India Press,
Faridabad – 121001,
HARYANA (with Hindi version)

Copy to:

1. Shri Duppala Vasudeva Rao, Presiding Officer of Debts Recovery Tribunal, Vishakhapatnam.
2. Shri Ch. Vijay Mohan, Presiding Officer of Debts Recovery Tribunal, Nagpur.
3. The Registrar (Vigilance), High Court of Judicature of Hyderabad for the State of Telangana and the State of Andhra Pradesh, Hyderabad.
4. P.S. to Hon'ble Minister of Finance /Hon'ble Minister of State (E & FS).
5. The Registrars, DRATs at Allahabad, Chennai, Delhi, Kolkata and Mumbai.
6. The Presiding Officers of all Debts Recovery Tribunals.
7. The Chief Executives of all Public Sector Banks.
8. The Establishment Officer, Department of Personnel and Training, North Block, New Delhi w.r.t. their OM No.18/19/2016-EO(SM.II) dated 22.09.2016.
9. Pay & Accounts Officer (Banking), New Delhi.
10. Pay & Accounts Officer, Nagpur.
11. All Officers/ sections in the Department of Financial Services.
12. Guard File
13. Personal Files
14. Concerned dealing hand, DRT Section.

No. 7/15/2015-DRT
Government of India
Ministry of Finance
Department of Financial Services

.....

New Delhi, dated 21st October, 2016

NOTIFICATION

In exercise of the powers conferred by Sub Section (1) of Section 4 read with Section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, (51 of 1993), the Central Government hereby appoints Shri Su. Willyahm as Presiding Officer, Debts Recovery Tribunal, Madurai, for a period of five years with effect from 21.10.2016 or till he attains the age of 62 years, whichever is earlier.

(VVS Kharayat)
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Copy to:

1. Shri Su. Willyahm, Presiding Officer of Debts Recovery Tribunal, Madurai.
2. P.S. to Hon'ble Minister of Finance /Hon'ble Minister of State (E & FS).
3. The Registrars, DRATs at Allahabad, Chennai, Delhi, Kolkata and Mumbai.
4. The Presiding Officers of all Debts Recovery Tribunals.
5. The Chief Executives of all Public Sector Banks.
6. The Establishment Officer, Department of Personnel and Training, North Block, New Delhi w.r.t. their OM No.18/19/2016-EO(SM.II) dated 22.09.2016.
7. Pay & Accounts Officer (Banking), New Delhi.
8. Pay & Accounts Officer, Nagpur.
9. All Officers/ sections in the Department of Financial Services.
10. Guard File
11. Personal File
12. Concerned dealing hand, DRT Section.

No. 7/15/2015-DRT
Government of India
Ministry of Finance
Department of Financial Services

.....

New Delhi, dated 20th October, 2016

NOTIFICATION

In exercise of the powers conferred by Sub Section (1) of Section 4 read with Section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, (51 of 1993), the Central Government hereby appoints Smt. Sivadi Praveena as Presiding Officer, New Debts Recovery Tribunal to be established at Hyderabad for a period of five years with effect from the 20.10.2016 (A.N.) or till she attains the age of 62 years, whichever is earlier.

(VVS Kharayat)

Under Secretary to the Government of India
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Copy to:

1. Smt. Sivadi Praveena, Presiding Officer of Debts Recovery Tribunal, New Debts Recovery Tribunal to be established at Hyderabad.
2. P.S. to Hon'ble Minister of Finance /Hon'ble Minister of State (E & FS).
3. The Registrars, DRATs at Allahabad, Chennai, Delhi, Kolkata and Mumbai.
4. The Presiding Officers of all Debts Recovery Tribunals.
5. The Chief Executives of all Public Sector Banks.
6. The Establishment Officer, Department of Personnel and Training, North Block, New Delhi w.r.t. their OM No.18/19/2016-EO(SM.II) dated 22.09.2016.
7. Pay & Accounts Officer (Banking), New Delhi.
8. Pay & Accounts Officer, Nagpur.
9. All Officers/ sections in the Department of Financial Services.
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